

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

1. IA 1554/2024 In C.P. (IB)/411(MB)2019

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 05.04.2024**

NAME OF THE PARTIES: Vikas Prakash Gupta
IN THE MATTER OF
Reliance Home Finance Ltd
V/s
Zaveri Constructions Pvt Ltd

**Section: 7 of Insolvency and Bankruptcy Code, 2016 &
Regulation 44(2), Liquidation process Regulation, 2016**

ORDER

IA No. 1554/2024:- Adv. Manoj Kumar Mishra appeared for the Applicant/Liquidator. The present application has been filed by the Liquidator seeking extension of liquidation period by six months from 28.02.2024 to 28.08.2024. It has been pointed out that by the Counsel for the Liquidator that the process of liquidation is at an advanced stage and the Corporate Debtor has already been sold as a going concern and the Letter of Intent has already been issued, however there are some litigations pending which are likely to take some time for which six months extension is required.

Taking into facts and circumstances pointed out and mentioned in the application, this Bench deems it fit and proper to grant six months extension from 28.02.2024 to 28.08.2024. Accordingly, the **IA No. 1554/2024** is **allowed and disposed of** in the aforesaid terms.

Sd/-

ANIL RAJ CHELLAN

Member (Technical)

05.04.2024

Sushil

Sd/-

KULDIP KUMAR KAREER

Member (Judicial)